

**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu

**Subject:-** Creation/establishment of courts of Additional Special Mobile Magistrates under the 13<sup>th</sup> Finance Commission.

**Reference:-** (1) Cabinet Decision No. 116/17/2012 dated 20-06-2012.  
(2) Letters No.13847/AC dated 09-03-2011 from the Registrar General, J&K High Court, Jammu.

**GOVERNMENT ORDER NO: 2011 - LD (A) of 2012**

**D A T E D: 20 - 06 - 2012**

Sanction is hereby accorded to the creation of eight (8) Courts of Additional Special Mobile Magistrates, in the Districts of Bandipora, Ganderbal, Kishtawar, Kulgam, Ramban, Reasi, Samba and Shopian and creation of posts for each of these Courts as per the following details:-

**Court of Additional Special Mobile Magistrate**

S.NO	Post	Pay scale/ Pay Band +GP	No of posts for each court.
1	Additional Special Mobile Magistrate	27700 - 44770	01(one)
2	Steno Typist	5200-20200+2400	01(one)
3	Nazir	5200-20200+2400	01(one)
4	Reader	5200-20200+2400	01(one)
5	Cr. Clerk	5200-20200+1900	01(one)
6	Copyist	5200-20200+1900	01(one)

The creation of the aforesaid posts would be subject to the following conditions:-

- i) The whole financial implications involved therein shall be borne under the Central funding from the Government of India without any extra burden on the State Exchequer.
- ii) The posts shall be co-terminus with the Government of India funding for the purpose and the specific purpose of the establishment of Courts.
- iii) The appointment of the incumbents against these posts shall, therefore, be for a fixed duration only.
- iv) The posts shall be filled up by direct recruitment only after fixing the headquarters of the sanctioned Courts.



- v) The High Court shall set up target for each court and shall also monitor the clearance of pendency of cases at regular intervals.
- vi) The headquarters of these courts shall be fixed by the Department of Law, Justice and Parliamentary Affairs in consultation with the High Court of Jammu and Kashmir.

This issues with the concurrence of the Finance Department conveyed vide U.O. No. A/58(02)-II- 186 dated 12-04-2012.

By order of the Government of Jammu and Kashmir.

Sd/-  
(G. H. Tantray), IAS  
Secretary to Government,  
Department of L, J&PA

No: LD (A) Acctts/2008/13<sup>th</sup> FC/Part-II

Dated: 20 -06-2012.

Copy to the:-

1. Principal Secretary to Government, Finance Department. This is with reference to his U. O. No. A/58(02)-II- 186 dated 12-04-2012.
2. Principal Secretary to Government, Planning and Development Department.
3. Registrar General, J&K High Court, Srinagar.
4. Secretary to Government, General Administration Department.
5. Principal Secretary to Hon'ble Chief Justice, J&K, High Court, Srinagar.
6. Secretary, J&K public Service Commission, Srinagar for information.
7. Director (Resources), Finance Department, (Member Secretary of the High Level Monitoring Committee constituted under Government Order No. 583-GAD of 2010 dated 18-05-2010) for information and necessary action.
8. Government Order file.
9. Concerned file.

  
(Showkat Ahmad Mir)  
Assistant Legal Remembrancer,  
Department of LJ&PA  
20.06.2012